



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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February 05, 2026

RBI imposes monetary penalty on The Jeypore Co-operative Urban Bank Limited, Odisha

The Reserve Bank of India (RBI) has, by an order dated February 03, 2026, imposed a monetary penalty of ₹2 lakh (Rupees Two Lakh only) on The Jeypore Co-operative Urban Bank Limited, Odisha (bank) for non-compliance with certain directions issued by RBI on 'Exposure Norms and Statutory/Other Restrictions - UCBs'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by the RBI with reference to its financial position as on March 31, 2025. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank had breached the prudential inter-bank (gross) exposure limit and the prudential inter-bank counter-party limit.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.